

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) Prasar Bharati has intimated that induction of latest State-of-the-art technology for efficient operations and phasing out of obsolete technology is a continuous process. Due to decline of terrestrial TV viewership, Prasar Bharati has initiated the following actions:—

- (i) Phasing out analog terrestrial TV transmitters;
- (ii) Investment in digital platforms;
- (iii) Migration to HD platform;
- (iv) Rationalisation of Medium Wave and Short Wave Radio transmission of AIR;
- (v) Expansion of FM Stations;
- (vi) Investment in digital radio and internet radio capabilities;
- (vii) Greater monetization of digital content and archival content.

(b) to (d) In pursuance of the recommendations given by an expert Committee chaired by Dr. Sam Pitroda in its report, Ministry of Information and Broadcasting (MIB) advised Prasar Bharati (PB) to get Manpower Audit and HR Planning exercise conducted to map workforce requirements for the future in view of the changes in technologies. Accordingly, PB has awarded the contract for carrying out Manpower Audit of PB in-line with the aforesaid recommendations.

Web news policy

1993. DR. ABHISHEK MANU SINGHVI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is working to introduce a legislation to codify web media and news portals;
- (b) if not, the reasons therefor;
- (c) whether Government is going to introduce legislation for mandatory registration of web news portals; and
- (d) the stand of Government to regulate the web news media?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (d) There is no such proposal with the Government to introduce a legislation to codify web media and news portals or to introduce legislation for mandatory registration of web

news portals. Law enforcement agencies take action on posting of malicious content on specific case-to-case basis.

Sexual harassment complaint of AIR employees

1994. PROF. M. V. RAJEEV GOWDA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Ministry has looked into the sexual harassment complaint made by the casual employees of All India Radio;

(b) whether the Ministry submitted its action report to the National Commission for Women within fifteen days from the day of notice as demanded by the Commission;

(c) if so, whether the Ministry will share its report;

(d) details of internal mechanisms the Ministry has adopted or plans to adopt to reduce the instances of sexual harassment; and

(e) steps the Ministry has taken against the alleged sexual predators?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) As per Section 11 of The Prasar Bharati (Broadcasting Corporation of India) Act, 1990, Prasar Bharati has the disciplinary and supervisory powers and full control on its officers/employees. On receipt of a reference from National Commission for Women dated 15.11.2018 regarding allegations of sexual harassment faced by some casual employees of AIR, the Ministry sought a report from Directorate General: All India Radio (DG:AIR) *vide* letter dated 16.11.2018. On receipt of report and further clarifications from DG:AIR, a status note in the matter was sent to National Commission for Women.

(c) Section 16 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, states that “Notwithstanding anything contained in the Right to Information Act, 2005 (22 of 2005), the contents of the complaint made under Section 9, the identity and addresses of the aggrieved woman, respondent and witnesses, any information relating to conciliation and inquiry proceedings, recommendations of the Internal Committee or the Local Committee, as the case may be, and the action taken by the employer or the District Officer under the provisions of this Act shall not be published, communicated or made known to the public, press and media in any manner:—

Provided that information may be disseminated regarding the justice secured